

**Present: Sri. R. Boro, Judicial Magistrate First Class, Dibrugarh**

**Case No. 46<sup>M</sup>/2019**

**Dated: 10.05.2021**

Today is fixed for necessary order.

Both parties are present in the Court today with their learned counsels.

Petition no. 812/2021 is filed by the both parties with a prayer has settled the dispute amicably and entered into a deed of settlement dated 18.01.2021 containing the terms and conditions inserted therein in which all the parties consented and signed supported with affidavit. It has been agreed upon between the parties mutually, that the opposite party will pay a sum of Rs. 60,000/- (Rupees sixty thousand only) as permanent alimony to the petitioner being full and final settlement amount.

Considering the submission made, prayer in the petition is allowed.

Case is disposed on compromised.

Judicial Magistrate 1st Class  
Dibrugarh